

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

388/252/ND/2018

In the matter of :

Cross Road Infosystems (P) Ltd

...PETITIONER

SECTION

Under Section 252

Order delivered on 13.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Mohd Nazim Khan, PCS

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor, for ROC Delhi

: Ms. Easha Kadian, for Ms. Lakshmi Gurung, St. Counsel  
Income tax Department

ORDER

Learned authorized representative for the Appellant is present. Ld. Company Prosecutor for ROC as well as Ld. Standing Counsel for Income tax Department are also present. Let the statutory authorities file reply/observations to the appeal. Let the same be filed within two weeks from today.

Post the matter for enquiry on 01.8.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit